

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Petition No. 501/TT/2014

Date: 8.2.2016

To

The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Truing up transmission tariff for 2009-14 tariff block and determination of tariff for 2014-19 period for Asset IA- 1x125 MVAR Bus Reactor at Khandwa along with associated bays ,Asset IB- 1x125 MVAR Bus Reactor at Dehgam along with associated bays under WRSS VII Transmission Scheme in Western Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 15.2.2016:-

- a. The petitioner has submitted that the capital cost is inclusive of FERV loss of ₹1.68 lakh and ₹3.10 lakh upto 30.9.2010 for Asset 1A and 1b respectively pertaining to ADB-III loan for the period upto 30.9.2010. Furnish the details of the FERV as mentioned.
- b. An undertaking on affidavit that the actual equity infused for the actual equity infused during the tariff period 2009-14 and 2014-19
- c. Form 2 for Asset 1A and 1B for period 2009-14 and for combined Asset for 2009-14 and 2014-19 tariff period.
- d. With regard to balance and retention payment, submit the amount of the balance and retention payment yet to be made along with the details of the contract for which payment has been retained along with the amount retained.
- e. Undertaking duly depicting the un-discharged liabilities if any.

Yours faithfully,

Sd/-
(V. Sreenivas)
Deputy Chief (Legal)